

permit removal of organs after occurrence of brain stress death.

**Punched with Alcohol**

2545. SHRI BRIJBHUSHAN  
SHARAN SINGH:  
SHRI MOHAN RAWALE:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is a proposal under consideration to allow marketing of cola punched with alcohol;

(b) if so, whether the said beverage is likely to have any adverse effect on human health;

(c) if so, the details of studies made in this regard;

(d) whether the Government propose to restrict the sale of such a beverage; and

(e) if not, the steps proposed to be taken to ensure that it is fit for human consumption?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARADEVI SIDDHARTHA): (a) to (e). The prescribing/monitoring of specifications, standards, strength, permissible blends etc. in respect of drinks having an alcohol content is done by the concerned State Governments/Union Territories Under their respective excise laws/rules.

**Utilisation of Howrah and Haldia section**

2546. SHRI BASUDEB  
ACHARIA: Will the Minister of RAILWAYS be pleased to state:

(a) whether any survey has been conducted to assess the extent of utilisation of the existing transport net work between Howrah and Haldia;

(b) if so, the details of the findings thereof; and

(c) the steps being taken for proper/optimum utilisation of the section?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALIKARJUN): (a) and (b). Extent of utilisation of the net work is 92% in some parts. Determination of utilisation is a continuous process. No separate survey has been conducted.

(c) Section is being adequately utilised.

[Translation]

**Expenditure In Education**

2547 ACHARYA VISHWANATH DAS SHASTRI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state the allocations made in the Eighth Plan for Education under different heads especially for implementing centrally sponsored NPE Schemes and for assistance proposed to be given to States/Union Territories, Heads-wise and State-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): The provisional allocations made for different sub-sectors of education and the centrally sponsored schemes are given in Statement I and II.

Central assistance is provided to the State Governments under the centrally sponsored schemes based on the proposals

received from them as also depending on the funds available for the purpose.

### STATEMENT-I

#### *Central Sector allocation for Eighth Plan under different sub-sectors*

| <i>(Rs. in crores)</i>        |                            |
|-------------------------------|----------------------------|
| <i>Name of the Sub-sector</i> | <i>8th Plan allocation</i> |
| 1. Elementary Education       | 2880.00                    |
| 2. Secondary Education        | 1519.00                    |
| 3. University & Hr. Education | 700.00                     |
| 4. Adult Education            | 1400.00                    |
| 5. <i>Language</i>            |                            |
| (a) Hindi                     | 30.95                      |
| (b) MIL                       | 14.25                      |
| (c) English                   | 3.80                       |
| (d) Sanskrit                  | 21.00                      |
| Total (Languages)             | 70.00                      |
| 6. Scholarships               | 10.00                      |
| 7. Book Promotion             | 8.00                       |
| 8. Planning & Administration  | 32.00                      |
| 9. Technical Education        | 824.00                     |
| <b>TOTAL</b>                  | <b>7443.00</b>             |

**STATEMENT -II***Plan allocations for various Centrally Sponsored Schemes during 8th Plan**(Rupees in crores)*

| <i>Name of the Scheme</i>                            | <i>8th Plan Allocation</i> |
|--|----------------------------|
| <i>Elementary Education</i>                          |                            |
| 1. Operation Blackboard                              | 950.00                     |
| 2. Teacher Education                                 | 607.00                     |
| 3. <i>Non-Formal Education</i>                       |                            |
| (a) NFE for 9-11 age group                           | 345.00                     |
| (b) NFE Centres for girls                            | 280.00                     |
| <i>Secondary Education</i>                           |                            |
| 4. Education Technology                              | 108.00                     |
| 5. CLASS   | 146.00                     |
| 6. Environmental Orientation                         | 10.00                      |
| 7. Improvement of Science Edn.                       | 120.00                     |
| 8. Vocationalisation of Edn.                         | 410.00                     |
| 9. IEDC  | 25.00                      |
| 10. Promotion of Yoga                                | 3.25                       |
| <i>Adult Education</i>                               |                            |
| 11. RFLP   | 25.00                      |
| 12. Post Literacy & Continuing Edn.                  | 132.00                     |
| 13. Strengthening of Adm. Structure                  | 28.00                      |
| <i>Languages</i>                                     |                            |
| 14. Appointment of Hindi Teachers and their Training | 12.00                      |

| <i>Name of the Scheme</i>                               | <i>8th Plan Allocation</i> |
|---|----------------------------|
| 15. Appointment of MIL Teacher and their training       | 3.00                       |
| 16. Urdu Teachers                                       |                            |
| 17. Area Intensive Programme for Ed.Backward Minorities | 16.27                      |
| <b>TOTAL:</b>   | <b>3220.52</b>             |

[English]

#### Settlement of Pension Cases

2548. SHRI RAM KAPSE: Will the Minister of RAILWAYS be pleased to state:

(a) the number of cases of retired railway employees, group-wise, pending for final settlement of their claims for more than one year, two years and three years as on March, 1991;

(b) whether the Government have evolved any scheme for expeditious settlement/payment of retirement dues;

(c) if so, the details thereof and when it is to be implemented; and

(d) if not, the reasons therefore?

THE MINISTER OF STATE IN THE  
MINISTRY OF RAILWAYS (SHRI MAL-  
LIKARJUN): (a):

|         | <i>More than one year<br/>but less than two<br/>years.</i> | <i>More than two year<br/>but less than three<br/>years.</i> | <i>More than three<br/>years</i> |
|---------|--|--|----------------------------------|
| Group A | 36   | 14   | 10                               |
| Group B | 48   | 19   | 14                               |
| Group C | 968  | 59   | 605                              |
| Group D | 371  | 22   | 321                              |

(b) to (d). Instructions already exist to the effect that the amount of pension and gratuity etc. due to the retiring railway employees should be assessed well in time so as to ensure that the pension payment order and the order for payment of gratuity are issued immediately on retirement of the

employees. Strict compliance of these instructions by the Railway Administrations is emphasised from time to time. However, the settlement dues are sometimes held up for various reasons, such as non-vacation by the employees of railway quarters, non-submission by the employees of legal docu-